

(e) the status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per Disaster Management Act, 2005, the National Disaster Management Authority (NDMA) has the responsibility for laying down policies, plans and guidelines for disaster management for ensuring timely and effective response to disaster. Further, as per the DM Act, 2005 National Disaster Response Force (NDRF) has been raised for the purpose of specialized response to a threatening disaster situation or disaster. The general superintendence of NDRF is with NDMA. The primary responsibility for management of disaster rests with the State Government concerned. Funds related to response for relief and immediate restoration have been established under DM Act by way of National Disaster Response Fund (NDRF) and State Disaster Response Fund (SDRF). The total provisions for all the States during 2013-14 under SDRF is Rs. 7035.22 crore. In case of a disaster of severe nature when available resources under SDRF are inadequate, additional assistance is extended from NDRF after following the laid down procedure which includes visit of Inter-Ministerial Central Team. There is no financial ceiling for assistance under NDRF. For long term reconstruction and rehabilitation, the State Governments are required to approach Planning Commission and sectoral central Ministries/Departments for assistance.

(c) There are 9 Members in NDMA having rich administrative as well as disaster management experience. Apart from the regular workforce in NDMA, 20 experts on different disaster specific subjects and their management are working as consultants. Therefore there is no shortage of experts in NDMA as such.

(d) to (e) In view of the reply at (c) above, question does not arise.

#### **Steps to check supply of fake currency**

411. SHRI D.P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that the fake currency is being supplied by Pakistan in Haryana, Punjab and other parts of the country; and

(b) the steps being taken by Government to check the supply of fake currency in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI R.P.N. SINGH): (a) Yes, Sir.

(b) To address the multidimensional aspects of the Fake Indian Currency Notes (FICN) menace, several agencies, such as, the RBI, the Ministry of Finance, Ministry of Home Affairs, Security and Intelligence agencies of the Centre and States and CBI are working in tandem to thwart the illegal activities related to FICNs.

The legal regime has been strengthened by recent amendments in the Unlawful Activities (Prevention) Act, 1967 wherein the damage to the monetary stability of India by way of production or smuggling or circulation of High Quality Fake Indian Paper currency, coin or any other material has been declared as “terrorist” act.

Further, one special FICN Co-ordination (FCORD) Group has been formed in the MHA to share the intelligence/information amongst the different security agencies of State/Centre to counter the menace of circulation of Fake currency notes in the country.

CBI and NIA have been declared as lead agencies for investigation of FICN cases. NIA has been empowered by NIA Act, 2008 to investigate and prosecute offences relating to FICN. The Government has also constituted a Terror Funding and Fake Currency Cell in NIA to investigate Terror Funding and Fake Currency cases. Directorate Revenue Intelligence (DRI) is the lead Intelligence Agency for smuggled FICNs.

The security features in the High Value Currency Notes are being constantly upgraded by the Ministry of Finance. RBI has also strengthened the mechanism for detection of counterfeit notes by the Banks.

#### **Criteria for Padmashree awards**

412. SHRI PANKAJ BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that exceptional service in the field is the main criterion for awarding Padmashree awards, then what is preventing Government from